

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, 12th of October, 2021

S.O. 348 .-- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Poonch

| No | Name of the Officer S/Shri | Designation/Place of posting |
|-----|-------------------------------|--------------------------------------|
| 1. | Maroof Khan | N.T Surankote, Tehsil Surankote |
| 2. | Mukesh Singh | N.T. Mendhar, Tehsil Mendhar |
| 3. | Manoj Kumar | N.T. Lassana, Tehsil Surankote |
| 4. | Anmol Singh | N.T. Khanater, Tehsil Haveli |
| 5. | Mohd Azam Khan | N.T. Loran, Tehsil Mandi |
| 6. | Randhir Singh | N.T. Bandichechian, Tehsil Haveli |
| 7. | Altaf Hussain | L/A N.T Harni, Tehsil Mendhar |
| 8. | Zakir Hussain Wani | L/A N.T Chatral, Tehsil Mendhar |
| 9. | Sushil Kumar | L/A N.T Buffliaz, Tehsil Surankote |
| 10. | Liaqat Ali | I/C N.T Bhatadhurian, Tehsil Mendhar |

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

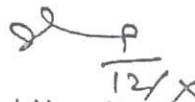
Dated :- 12 -10- 2021

No. LAW-Powr/15/2021-10

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1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. District Magistrate, Poonch. This is with reference to his letter No:-
DMP/J/PA/3309-12 Dated:- 28-09-2021
5. General Manager, Government Press, Jammu for publication in an extra
ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs.
(W.7.S.C)


12/x
(Khursheed Ahmad Bhat)
Additional Secretary to Government